

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No.12
CP(IB) No.78/Chd/Hry/2021
Under Section 9, IBC 2016**

In the matter of:-

Jain Irrigation Systems Ltd.	...Petitioner-operational creditor
Vs.	
Acme Cleantech Solutions Pvt. Ltd.	...Respondent-corporate debtor

Present:

Mr. Manish Jain, Advocate with Ms. Divya Sharma, Advocate for the petitioner-operational creditor.
Mr. Prashant Kumar Kapila, proxy counsel for Mr. Vipul Joshi, Advocate for the respondent-corporate debtor.

Learned counsel for the petitioner has filed short written submissions vide diary No.00437/5 dated 17.02.2023. The same is taken on record. Similarly, the checklist under Section 9 has been filed vide diary no.04037/6 dated 01.03.2023. The same is also taken on record. A date is requested by learned proxy counsel for the respondent for filing the short written submissions. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Last opportunity is granted. Let the matter be listed on 16.04.2023 for arguments.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 07, 2023
DS